



## **CENTRAL ADMINISTRATIVE TRIBUNAL**

### **CHANDIGARH BENCH**

#### **Hearing by Video Conferencing**

**O.A. No.060/982/2021**

Chandigarh, this the 26<sup>th</sup> day of August, 2021

**HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal,  
Chandigarh Bench, Chandigarh)

**HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal,  
Bangalore Bench, Bangalore)

---

Mahendra Kumar Khanna son of Late Sh. R.L. Khanna aged about 59 years, Resident of House No. 727, Sector 48-B, Chandigarh presently posted as Section Officer in the office of Director, Central Detective Training Institute, Bureau of Police Research and Development, Plot No. 2, Dakshin Marg, Sector 36-A, Chandigarh-160036.

**...Applicant**

(BY ADVOCATE: Sh. Ram Lal Gupta and Sh. Keshav Gupta)

### **VERSUS**

1. Union of India through Secretary, Union Home Secretary, Ministry of Home Affairs, North Block, New Delhi-110001.
2. The Director General, Bureau of Police Research & Development, 1093, Delhi-Jaipur Expy, Mahipalpur Village, National Highway-8, Mahipalpur, New Delhi-110037.
3. Union Public Service Commission through its Secretary, Dholpur House, Shahjahan Road, New Delhi-110069.

**...Respondents**

**O R D E R(Oral)****Per: SURESH KUMAR MONGA, MEMBER (J):**

1. The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 making therein a prayer for issuance of a direction to respondents to convene the meeting of Departmental Promotion Committee as envisaged under Bureau of Police Research and Development (Joint Assistant Director) Recruitment Rules, 1980 and consider his case for promotion to the post of Assistant Director (Administration) from the date he completed the requisite experience of eight years as Section Officer.
2. At the very outset, Sh. Keshav Gupta, learned counsel for the applicant submitted that before filing the present Original Application, the applicant had submitted a representation dated 20.11.2020 (Annexure A-3) which was followed by reminder letters dated 07.04.2021 (Annexure A-4) and 18.06.2021 (Annexure A-5). However, the respondents have failed to take any decision over the said representation upto now.
3. Learned counsel further submitted that the applicant will be satisfied if the present Original Application is disposed of



with a direction to respondents to decide his pending representation within a time frame.

4. Keeping in view the aforestated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

5. Accordingly, the Original Application is disposed of with a direction to the Director General, Bureau of Police Research & Development, New Delhi (Respondent No. 2 herein) to decide the applicant's pending representation dated 20.11.2020 and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

6. Ordered accordingly. However, there shall be no orders so as to costs.

**(RAKESH KUMAR GUPTA)**  
**Member (A)**

**(SURESH KUMAR MONGA)**  
**Member (J)**

ND\*